

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21677 of 2017

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-77-2017-
18 dated 11/09/2017 passed by Commissioner of Central Tax,
Mysore (Appeals))

Neotech Constructions,

No. 7, 14th Cross, APMC Yard,
Backside Vinoba Nagar,
Shimoga - 577204
Karnataka

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Mysuru Commissionerate**

No. S-1 & S2, Vinaya Marga,
Siddhartha Nagar,
Mysuru - 570011
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H. Advocate

BVC & CO, 1st Floor,
NO. 371, 8th Main, Sadashiva Nagar,
Bangalore - 560080
Karnataka

For the Appellant

**Mr. P. Rama Holla,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20450/2020

Date of Hearing: 18/08/2020

Date of Decision: 18/08/2020

Per: AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued

by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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